

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/278(KB)2022  
IA(I.B.C)/476(KB)2024,  
IA(I.B.C)/369(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	HI-TECH DESIGNS PVT LTD VS SRI SAI CAR SALES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Avishek Guha, Adv. ] For the Resolution Professional  
Ms. Arunika Dutta, Adv. ]  
Mr. Kaustav De Sarkar, Adv. ]  
Mr. Pratim Bayal ] RP-in-person

**ORDER**

1. Learned Counsel for the Resolution Professional present.
2. **IA(I.B.C)/369(KB)2024**
  - a. This application has been filed by the Interim Resolution Professional to place on record the Report certifying the constitution of Committee of Creditors under Regulation 17(1) and List of Creditors under Regulation 13(2)(d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation 2016, which is placed at pages 36 to 43. This application is supported by an affidavit which is placed at pages 11 to 12. The Report certifying the constitution of Committee of Creditors is taken on record and this application is **allowed** and is accordingly **disposed of**.
3. **IA(I.B.C)/476(KB)2024**
  - a. Notice has already been served on last occasion.

- b. Despite notices, none has turned up on behalf of the Suspended Board of Directors.
  - c. Registry is directed to issue further notice to the Suspended Board of Directors by way of email and Speed Post and place the tracking information on record.
  - d. The Applicant shall serve the information by way of email, Speed Post as well Dasti service.
4. List this matter for consideration on **14.06.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**